

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI DATED THE 8 February, 1984.

NOTIFICATION
(INCOME-TAX)

No. 5712 (F.No.187/31/83-IT(AI): In exercise of the powers conferred by Sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Notification No.4501 (F.No.187/41/81-IT(AI) dated 3.3.1982 as amended from time to time. The entries under column 3 against S.No.23-N of the Schedule shall be substituted by the following entries. S.No.23-O shall be added as follows:

SCHEDULE

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
1.	2.	3.
23-N, Investigation-I Calcutta.		1. Survey Circle-I, Calcutta. 2. Special Circle-VI, Calcutta. 3. Special Circle-VII, Calcutta 4. Central Information Branch, Calcutta.
23-O, Investigation-II Calcutta.		1. Special Circle-IX, Calcutta

This notification shall take effect from 1.12.1983.

(R. K. TELARI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Ins.(IT)/(RAS)/(PAPR)/(Inv.), New Delhi.
3. Director of O&P Services (Income-tax), 1st Floor, Alwar-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
5. Comptroller & Auditor General of New Delhi (20 copies).
6. Bulletin Section of Uta. of Ins.(RASAPR), New Delhi (5 copies).
7. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
8. Shri P.K.Karthi, Jr. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., New Delhi.

(R. K. TELARI)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

भारत के राजपत्र के भाग 11, खण्ड 3(ii) में प्रकाशनाधीन

भारत सरकार
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 8.3.1984

अधिसूचना
(आयकर)

सं० 5712 (फा० सं० 157/31/83-आ० क० नि०-1) : आयकर अधिनियम, 1961 (1961 का 43) की धारा 121 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्वारा दिनांक 3 मार्च, 1984 की, समय-समय पर सौंपित अधिसूचना सं० 4501 (फा० सं० 187/41/81-आ० क० नि०-1) से निम्नलिखित संशोधन करता है : अनुसूची की क्रम सं० 23-ब के सामने स्तम्भ 3 के वर्तमान प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियाँ रखी जाएंगी : क्रम सं० 23-ब को इस प्रकार जोड़ा जाएगा :

अनुसूची

आयकर अधिनियम	प्रधान सचिव	सहायक सचिव
1	2	3
23-ब ऑन-1	क्र.सं.	1. सर्वोच्च परिसर-1, क्र.सं. 1 2. श्रेष्ठ परिसर-1, क्र.सं. 1 3. श्रेष्ठ परिसर-1, क्र.सं. 1 4. केन्द्रीय सूचना सचिव, क्र.सं. 1 23-ब ऑन-1, क्र.सं.

यह अधिसूचना : दिनांक, 1983 के प्रकाशनी होगी ।

21M
(आ० क० नि०-1)

अवर सचिव, केन्द्रीय प्रत्यक्ष कर बोर्ड ।